



2026:AHC:35678

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6442 of 2026

Gajadhar Deceased And Another

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Deepanker Pandey, Pradeep Kumar Srinette
Counsel for Respondent(s)	: C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The only prayer made by the petitioners in the present writ petition is to direct the Respondent No.3 namely Sub Divisional Magistrate, Hata, District Kushinagar to decide the Suit No.116, (Computerized Case No.T201802440202282 (Kamla & Another Vs. Gajadhar), under Section 229-B of the U.P.Z.A. & L.R. Act, 1950, within stipulated period.
2. Heard counsel for the petitioners and learned Standing Counsel appearing on behalf of Respondent Nos.1 to 3 as well as Shri Sudhir Bharti, learned counsel appearing on behalf of Respondent No.4.
3. In view of the order proposed to be passed today, notices need not be issued to the private respondents.
4. In the facts and circumstances of the case and without expressing any opinion on the merits of issue, the present writ petition is **disposed of finally** directing the Respondent No.3 namely Sub Divisional Magistrate, Hata, District Kushinagar to decide the aforesaid case, strictly in accordance with law, expeditiously and preferably within a period of **six months** from the date of presentation of certified copy of this order, after providing an opportunity of hearing to the parties concerned, unless there is no legal impediment.

(Prakash Padia,J.)

February 17, 2026

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